

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3941/2023

(Arising out of impugned final judgment and order dated 29-08-2022 in WC No. 49873/2003 passed by the High Court Of Judicature at Allahabad)

KRISHNA LAL DIXIT

Petitioner(s)

VERSUS

ZILA PANCHAYAT AURRAIYA & ANR.

Respondent(s)

(IA No. 28001/2023 - EXEMPTION FROM FILING O.T.)

Date : 07-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Uday Prakash, Adv.
Mr. Ashish Sharma, Adv.
Mr. Ashish Kumar Pandey, Adv.
Mrs. Harshita, Adv.
Mr. Shashi Kumar, Adv.
Mr. Ramjee Pandey, AOR

For Respondent(s) Mr. Arvind Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned
counsel for the petitioner, the matters stand adjourned
for two weeks to enable the learned counsel to file
rejoinder affidavit.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER